

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1095
ANSWERED ON:28.11.2014
PENDING CASES WITH COMPANY LAW BOARD
Chaudhary Shri C.R.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of cases pending with Company Law Board for preferential issue of capital filed by various shareholders in the country so far, company-wise;
- (b) the details and the nature of petitions filed by the various shareholders with the Company Law Board, company-wise; and
- (c) the steps taken/being taken by the Government to dispose off the said cases in a time bound manner?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (c): Preferential issue of shares is governed under section 62 of the Companies Act, 2013 and the Companies (Share, Capital and Debentures) Rules 2014. For listed companies such matters are regulated by Securities and Exchange Board of India (SEBI). These provisions do not require approval of Company Law Board (CLB) and as per the information furnished by the Company Law Board, also no such cases are pending with the CLB.